

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 613/91 1991  
~~XXXXXX~~

DATE OF DECISION 3.5.1991

J. VINAYAKUMAR & ANOTHER Applicant (s)

Mr. MR Rajendran Nair Advocate for the Applicant (s)

Versus

Collector of Central Excise Respondent (s)  
and others

Mr. VVSidharthan, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.MUKERJI -VICE CHAIRMAN

The Hon'ble Mr. A.V. HARIDASAN -JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

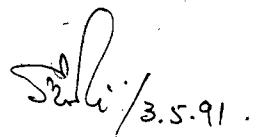
(Hon'ble Mr. SP Mukerji, Vice Chairman)

Learned counsel for both the parties appeared before us and indicated that in view of the Judgments in similar cases O.A.722/89, 731/89, 80/90 and 400/90, the applicant before us may also be granted similar relief as in those cases. The applicants have admittedly worked in the Trivandrum International Airport before 1985, for less than one year. We had held in similar cases that where an employee had worked earlier at the International Airport Trivandrum when the percentage of reward for seizure was only 10%, should be given another chance to be posted

at the International Airport for only six months after the percentage of reward was increased to 20%. Accordingly we allow this application to the extent of directing the respondents that the applicants should be considered for posting at the International Airport for a period of six months on the basis of their seniority and suitability. There will be no order as to costs.



(AV. HARIDASAN)  
JUDICIAL MEMBER

  
3.5.91

(S.P. MUKERJI)  
VICE CHAIRMAN

3.5.1991

Ks.